

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-3022/2017

New Delhi, this the 01st day of September, 2017

Hon'ble Sh. Shekhar Agarwal, Member (A)

Hon'ble Sh. Raj Vir Sharma, Member (J)

Monia Mali, age-38 years,
F/D/o Pankaj Malik,
B-2B/11, Janak Puri,
Delhi.

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Applicant

(Through Sh. Sachin Chauhan)

Versus

1. Govt. of NCTD,
Through the Chief Secretary,
Govt. of NCTD,
Nava Sachivalya IP Estate
New Delhi.

2. The Secretary,
DSSSB
FC-18, Institutional Area,
Karkardooma,
(Near Railway Reservation Centre)
New Delhi-110092.

3. Directorate of Education,
Govt. of NCTD,
Through its Director,
Directorate of Education
Govt. of NCTD
Old Secretariat,
Delhi-110054.

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Respondents

(through Sh. J.P. Tiwari and Ms. Vertika Sharma)

ORDER (ORAL)

Hon'ble Sh. Shekhar Agarwal, Member (A)

Learned counsel for the applicant has submitted that the applicant was a candidate for the Post Code 67/10 (Domestic Teacher, Primary). She

successfully cleared the selection process and her name was declared by the respondents in the first merit list issued by them on 11.05.2017 which contained names of 30 UR candidates. However, three days later, they have revised the merit list and issued impugned list containing only 28 names. Also the name of the applicant is missing from this list. The applicant submitted a representation to the respondents on 04.07.2017 but has not received any reply to the same so far. She seeks a direction to the respondents to decide her representation in a time bound manner.

2. In view of the limited prayer made by the applicant, we dispose of this OA at the admission stage itself without going into the merits of the case with a direction to the respondents to decide the aforesaid representation of the applicant, by means of a reasoned and speaking order within a period of sixty days from the date of receipt of certified copy of this order. No costs.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

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